

(श्री राम विलास पासवान)

श्रीर इस भयानक रोग से कोई बच्चा
अपंग हो गया तो विकलांग वर्ष पर
सरकार क्या जवाब देगी ?

(vii) WEST BENGAL'S LEGISLATION IN
SHRI RAM KRISHNA SARDA VIDYA-
PITHA AND THE BANGLADESH GROUP
OF COLLEGES

SHRI CHITTA BASU (Barasat):
S.r. with your permission, under rule
377 I make the following statement.

An extraordinary situation has been created due to the reported rejection of assent by the President to the West Bengal Legislation which seeks to extend for a further period of two years administrative control and management of Shri Ram Krishna Sarada Vidyapitha.

It is to be noted that the administration of that institution was taken over for a limited period which expired on the 5th of April last. A Bill was passed by the West Bengal Legislative Assembly extending the period of such administrative control which has been reportedly refused.

A vacuum has been created in the administrative arrangements of the institution.

Another Bill has been passed by the West Bengal Legislative Assembly by which the State Government proposes to extend the period of administrative control over the Bangabashi Group of Colleges which expires on the 13th April, 1980.

This is an urgent matter and relates to the smooth and uninterrupted functioning of two important educational institutions of the State.

I urge upon the Minister of Education to make a statement in this regard.

14.35 hrs.

*DEMANDS FOR GRANTS, 1981-82
—Contd

MINISTRY OF DEFENCE

MR. DEPUTY-SPEAKER: Now we go to the next item—The Budget (General) Discussion and Voting on the Demands for Grants under the control of the Ministry of Defence.

The House will now take up discussion and voting on Demand Nos. 19 to 24 relating to the Ministry of Defence for which 6 hours have been allotted.

Hon. Members whose cut motions to the Demands for Grants have been circulated, may, if they desire to move their cut motions, send slips to the Table within 15 minutes indicating the serial numbers of the cut motions they would like to move.

A list showing the serial numbers of cut motions treated as moved will be put up on the Notice Board shortly. In case any Member finds any discrepancy in the list he may kindly bring it to the notice of the Officer at the Table without delay.

Motion moved:

"That the respective sums not exceeding the amounts on Revenue Account and Capital Account shown in the fourth column of the Order Paper be granted to the President out of the Consolidated Fund of India to complete the sums necessary to defray the charges that will come in course of payment during the year ending the 31st day of March, 1982, in respect of the heads of demands entered in the second column thereof against Demand Nos. 19 to 24 relating to the Ministry of Defence."

*Moved with the recommendation of the President.